

12.10 hrs.

RE. DISCUSSION ON THE COMMUNAL SITUATION IN THE COUNTRY
—Contd.

MR. SPEAKER: We shall now take up the Call Attention (Interruptions). So far as Aligarh is concerned, it is under judicial probe. I have allowed a common question which includes Aligarh because it covers throughout India, which is not under judicial probe. Moreover Aligarh is a State subject.... (Interruptions) So far as the other thing is concerned, I have disallowed and my order stands.

SHRI C. M. STEPHEN (Idukki): May I make a submission on this? This is a matter on which your Secretariat must have received a long number of motions. It shows the concern widely felt in this country on this question. I am not pointing out Aligarh only, communal tension is surfacing throughout the country which could not be covered by call attention. Call attention has got its limitations. Different aspects of this question will have to come in. Therefore, a full-fledged discussion on this matter is necessary whether on adjournment motion or 184. So kindly see that another opportunity is given to the House to have full fledged discussion on this matter.

SHRI YESHWANTRAO CHAVAN (Satara): Mr. Speaker, we raised this question with you yesterday in the meeting with leaders of opposition parties and groups. You were kind enough to agree to allow some sort of a long-time discussion on this issue. It is not only what has happened in Aligarh. The technical part of it, the judicial probe etc., is only about the first part of it. After the appointment of a commission also, later on certain events have taken place which are certainly painful. Aligarh certainly underlines the communal situation in the whole country. It is a matter of concern to every Member here, cutting across party lines. I think it is national issue and it should be very pro-

perly considered and examined in that proper perspective. It should be discussed on a long term basis.

(Interruptions)

12.13 hrs.

RE. PRESIDENTS ORDER IN RELATION TO THE UNION TERRITORY OF PONDICHERRY.

SHRI A. BALA PAJANOR (Pondicherry): In the midst of all this noise, you allowed the Minister of State to lay item No. 7(2) on the table of the House. He has conveniently put it without referring what it is. He has stated that on 12th November an Order was passed to dismiss the Pondicherry Ministry and thereby Assembly there was dissolved

They are the great protectors of democracy in this country. When Assembly was called for to meet on the 24th they dismissed it without any sense of shame in the selves. You helped them also.

MR. SPEAKER: No.

SHRI A. BALA PAJANOR: Because there was such an amount of noise. Under item 7(2) he says that an Order dated 12th November, 1978 by the President of this country. What is it? It is for dismissing an elected Government and too much backed. He proved majority there. If there is any corruption charge, if there is any allegation against it, you must have given them an opportunity. But, on the contrary, you have listened to the bureaucrats there and dismissed the Assembly without any consideration for these people. After all, you know, Lt. Governor had called for the Assembly to meet on the 24th 10 or 12 days are not going to matter much. What prompted these people to come and dismiss this Assembly and this Ministry at all, I cannot understand. These people are proclaiming themselves the greatest defenders of democracy. They were hooting just now before that. Where is the evil, I want to know it?

[Shri A. Bala Pajanor]

You know for 3 1/2 years Pondicherry was under the President's rule. We are the bitterest part of it. 19 months of emergency—these people are talking a lot about it. For 3 1/2 years we have been under the cudgels of certain individuals there. 1,500 miles away, being in Delhi, you are not able to follow...

MR. SPEAKER: You have not to make a speech.

SHRI A. BALA PAJANOR: It is a very important matter. He is laying on the table. I am opposing his laying of this matter on the table.

MR. SPEAKER: You have mentioned that.

SHRI A. BALA PAJANOR: Item No. 7(2)—laying by the Minister of State Shri Mandal. Without knowing where is Karikal, where is Pondicherry, he comes forward and says it is dismissed. So, I object to it.

MR. SPEAKER: So far as Aligarh is concerned...

(Interruptions)

SHRI BALA PAJANOR: I call for a division. I am opposing this. I call for a Division. I oppose its laying on the table. In that noise and shouting you allowed them to lay on the table. If lung power is going to be the order of the party, then my performance, my party's performance will be different. I oppose item 7(2). I ask for a division.

(Interruptions)

12.17 hrs.

re. DISCUSSION ON THE COMMUNAL SITUATION IN THE COUNTRY
—contd.

SHRI K. LAKKAPPA (Tumkur): You hear me. Then you can give a ruling.

MR. SPEAKER: I am not giving any ruling whatsoever at all. I am merely informing you. Yesterday, at the leaders' meeting it was agreed that there should be full term debate on the communal tension in India and in particular about Aligarh.

SHRI K. LAKKAPPA: Role of R.S.S.

(Interruptions)

MR. SPEAKER: That had already been decided yesterday. We are giving you full debate on that subject. Therefore, there is no point....

(Interruptions)

SHRI K. LAKKAPPA: I am on a point regarding procedure. I would like to submit that I quite appreciate the point...

MR. SPEAKER: But I do not appreciate interfering in the matter.

SHRI K. LAKKAPPA: Rule 56 is regarding motion or adjournment. But Rule 60 is very clear—

"Provided that where the Speaker has refused his consent under rule 56 or is of opinion that the matter proposed to be discussed is not in order he may, if he thinks it necessary, read the notice of motion and state the reasons for refusing consent or holding the motion as being not in order."

Even in Assemblies....

MR. SPEAKER: Assemblies are not precedent for me.

SHRI K. LAKKAPPA: I will read out the latter part. After the judicial enquiry was ordered, the resultant incident....

MR. SPEAKER: I see no point.

SHRI K. LAKKAPPA: Please read our adjournment motion.

MR. SPEAKER: Shri Unnikrishan.